NOTICE

IT IS HEREBY NOTIFIED for the information of Advocates and Parties appearing in person that the **Single Bench presided over by the Hon'ble Shri Justice B. P. Colabawalla** sitting on 13th November 2026 during Diwali Holidays has issued the following directions:

1. The Court shall convene on **13th November 2026** to consider the matters in which circulation has been granted.

2. No mentioning of matters is permitted. Praecipes will be examined by the Hon'ble Judge and only if granted, the matter will be circulated.

3. Circulation praecipes shall be submitted to the Associate/Sheristedar, as the case may be, in Court Room No. 6, on 12th November 2026, between 11.00 a.m. and 1.00 PM

4. Praecipes shall be brief and must contain the following particulars:

   (i) Date of filing of the matter;

   (ii) Date when matter was last heard and order, if any, that was passed on such date

   (ii) Date of the impugned order/notice/cause of action;

   (iii) Urgency in moving the Vacation Court, in brief (not more than 5 lines);

   (iv) Specific order of the regular Court, if any, granting liberty to move the Vacation Court;

   (v) A statement as to whether circulation was previously applied for and refused during this vacation.

5. In the event, it is found that there is no urgency in any matter, costs of Rs. 50,000/- will be imposed.

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6. Only matters in which circulation is granted will be listed on the board.

7. All parties are requested to keep available/provide English translations of Marathi documents (FIR, charge sheet, etc.) on which they intend to rely upon at the time of the hearing.

By Order

Date : 3rd November 2026

Sd/-
(A.H. Laddhad)
Prothonotary & Sr. Master,
High Court (O.S), Bombay

Sd/-
(Smt. S.C. Jadhav)
Registrar (Judicial-II)
High Court (A.S.), Bombay